

Filing no. Cr.M.P.-8273/2020

Navin Kumar Rai

Versus

The State of Jharkhand & Anr.

Advocate for Petitioner

Mr. A.K.Sahani

Defects

9. (i) Pending court may be categorically mentioned in para-1
- (ii) Alleged section may be stated at least in para-1.
- (iii) Name of the deponent may be stated in block letter below his signature in Affidavit.
- (iv) Duly certified T/c of hand written pages of Annx.-1 may be filed.